

1	2
7.3.1985	61
8.3.1985	2
9.3.1985	1
10.3.1985	1
11.3.1985	8
12.3.1985	5
13.3.1985	4
Total : 319	

[*Translation*]**Original Drafting of Bills in Hindi**

4071. SHRI NARESH CHANDRA CHATURVEDI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that all the Acts in English have been translated by the Official Languages Wing of the Legislative Department ;

(b) if so, the reasons why Official Languages Wing is not entrusted with the work of preparing original drafts in Hindi independently ; and

(c) the Government's scheme in this regarding the time by which it is likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) Yes, Sir. All the Central Acts included in the India Code, except 5 Acts of 1984 and Acts of 1985 have been translated into Hindi.

(b) and (c) : So far, the time and energy of the Official Languages Wing has been mainly devoted for making the translation of the Central Acts up-

to-date. Before the Official Languages Wing can be entrusted with the work of preparing original drafts of legislation in Hindi independently, the necessary expertise for the purpose will have to be built up for undertaking original drafting which is not the same thing as translation. For this purpose, the Officers of the Official Languages Wing will have to be actively associated and will have to work on the job along with Draftsmen preparing Bills in English and participate in the discussions and other processes leading to the finalisation of Bills.

Now that the translation of Central Acts into Hindi has been brought almost up-to-date, plans are under consideration for creating necessary opportunities for Officers of the Official Languages Wing to become actively associated with the original drafting of legislation and to learn the techniques necessary for the purpose of undertaking work of original drafting. A scheme in this behalf which would involve inter-alia augmentation of the strength of the Official Languages Wing so that the officers of the Wing can devote time for acquiring expertise in original drafting, is under contemplation.

It is not possible at this stage to give any accurate estimate of the time which would be required for implementing the scheme. To speed up matters, a phased programme of undertaking the work of original drafting of Bills in Hindi of simple Bills in the first instance and of undertaking of original drafting of more complicated Bills subsequently, can also be adopted. Once it becomes feasible to embark upon original drafting of Bills in Hindi, it would also be necessary to pass the necessary enabling legislation as contemplated by Article 348 of the Constitution to facilitate the introduction in Parliament of Bills in Hindi.

[*English*]**China's Submarines in Indian Ocean**

4072. DR. KRUPASINDHU BHOI : Will the Minister of DEFENCE be pleased to state :